

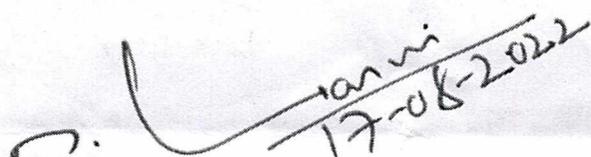
High Court of Jammu & Kashmir and Ladakh at Srinagar
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1092 of 2022 RG/LP Dated: 17-08-22

It is hereby notified that **Shri Abdul Rashid Malik** S/O Sh. Gh. Qadir Malik R/O Chandil-wanigam, Tehsil Tangmarg, District Baramulla has surrendered his Certificate of Enrollment, as an Advocate, vide his application dated 12.08.2022. Therefore, his Certificate of Enrolment bearing Roll No. JK-269/1987 dated 16th June, 1987 is kept in abeyance.

By Order.

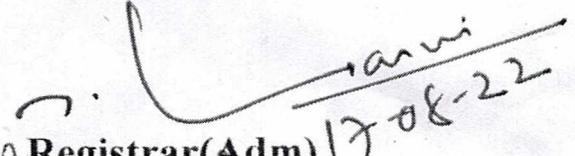

(Mohammad Yasin Beigh)
Registrar(Adm)

No: 27010-17/rg/lp Dated: 17-08-2022

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar.
2. Principal District & Sessions Judge, Baramulla.
3. Secretary, Bar Council of India, New Delhi
4. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
5. President J&K High Court Bar Association, Srinagar.
6. President District Bar Association, Baramulla.
7. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
8. Shri Abdul Rashid Malik, S/O Sh. Gh. Qadir Malik R/O Wanigam, Tehsil Tangmarg District Baramulla,
A/P Principal District & Sessions Judge, Pulwama.

..... for information.


Registrar(Adm) 17-08-22

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